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THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Civil Misc Review Application No.1207/1993
in
Original Application No. 289 of 1993

Ganga Dayal Chauhan Applicant
Vs
Union of India and others ... Respondents
- :-

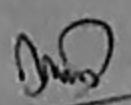
HON'BLE MR MAHARAJDIN, MEMBER(J)
HON'BLE MR V K SETH, MEMBER(A)

The instant review application has been preferred under Rule 17(III) of Central Administrative Tribunal (Procedure) Rules 1987 seeking review of the judgment dated 28-05-93, by which original application No. 289/93 was dismissed.

2. As provided by Rule 17(III) of Central Administrative Tribunal (Procedure) Rules 1987 the Tribunal possesses the same powers as are vested in a civil court while trying a civil suit. As per provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed :

- (i) if it suffers from an error apparent on the face of the record ; or
- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason, construed to mean "analogous reason".

3. We have gone through the review application and find that it is not covered by any of the aforesaid provisions. Thus we do not find "sufficient reason" justifying review of the



judgment. Consequently, the review application merits rejection and the same is hereby rejected.

✓
MEMBER(A)

✓
MEMBER(J)

Dated Allahabad, November 29th Dec, 1993.
(VKS PS) ****